



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND
DEVELOPMENT AUTHORITY OF INDIA

Cir No. IRDA/ACT/CIR/GEN/88/5/2022

Date: 11.05.2022

To all insurers

Subject: Actuarial & reinsurance returns – Dispensing with hard copy submission

1. This circular is issued under section 14(2)(e) of the Insurance Regulatory and Development Authority Act, 1999. It shall come into force with immediate effect.
2. Insurers are not required to submit hard copies of any reports, returns or other documents related to actuarial valuation or reinsurance to IRDAI Head Office. Instead, PDF and Excel copies of the documents are to be sent to the following email IDs:
 - 2.1. actuarial-valuation-l@irdai.gov.in (for life insurers)
 - 2.2. actuarial-valuation-nl@irdai.gov.in (for all other insurers)
3. The PDF copies of all such documents shall be digitally signed by the required signatories. Each page need not be initialled or digitally signed.
4. The submission of returns through BAP shall, however, continue as per the current practice.

(P K Arora)
Member (Actuary)